

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SINGLE BENCH (COURT-III)

CAA-284 /ND/2017

In the matter of :

PIPL Managements Consultancy  
And Investments (P) Ltd

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 15.12.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner : Mr. Anirudh Das, Advocate  
Mr. Kamaljeet Singh, Advocate  
For the Respondent : -  
For the RD (N) :  
For the Intervener :

**ORDER**

Learned Counsel for the petitioner is present. Ld. representative for the RD and Official Liquidator are also present. It is represented by the Ld. representative for the RD & OL that their respective reports in relation to the Scheme has already been filed and copy of the same has also been served on the Ld. Counsel for the petitioner. In relation to the Income tax Department, Mr. Praneet Das, Advocate has appeared and states that he acknowledges the notice which has been served to the Income tax Department and seeks some time to file its observations/objections.

Taking into consideration the said representation, two weeks time is granted to the Income tax Department to respond.

List on 10.1.2018.

Surjit  
15.12.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)